



Government of Jammu and Kashmir
Transport Department
Civil Secretariat Jammu/Srinagar.

NOTIFICATION

Jammu, the 24th March, 2017

SRO 139.- In exercise of powers conferred by section 9 of the Jammu and Kashmir Motor Vehicle Taxation Act, 1957, the Government hereby exempt from payment of tax liveable under the said Act, the commercial vehicles (Goods/Passenger), which remained off-road due to law and order situation in the state from 1st July, 2016 to 31st December, 2016 subject to the condition that the owner of the vehicle shall furnish an affidavit to the effect that his/her vehicle actually remained off road during that period.

By order of the Government of Jammu and Kashmir.

Sd/-

Secretary to Government,
Transport Department.

Dated: - 24-03-2017

No:-TR-19/MVD/2017-I

Copy to the:-

1. Joint Secretary, Ministry of Road, Transport and Highways, Government of India, New Delhi.
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Chief Minister, J&K State.
4. Principal Secretary to Governor, J&K, State.
5. All Principal Secretaries to Government _____
6. Resident Commissioner, J&K New Delhi.
7. All Commissioners/Secretaries to Government _____
8. Transport Commissioner, J&K.

9. All Deputy Commissioners.
10. Director Information J&K Srinagar with the Request to kindly publish the notification in the two leading newspapers of the Jammu and Kashmir Division.
11. Regional Transport officer, Jammu/Kashmir/Kathua.
12. General Manager, Government Press Srinagar/Jammu with the request to kindly publish the notification in the extraordinary issue of the Government Gazette.
13. Pvt. Secretary to Secretary to Government, Transport Department.
14. Stock file/in charge website .



(R.S.Charak)KAS

Deputy Secretary to Government,
Transport Department

